था कि हिन्दी में ट्रांसलेशन करते करते देर हो जाती, लेकिन जब गुजराती, लोकल भाषा वहां की है, अंग्रेजी और गुजराती में हो गया है तो ऐसा नहीं समझा गया कि जरूरी है कि हिन्दी में आना ही चाहिए। ...(व्यवधान)।

श्री शंकर दयाल सिंह : संविधान का कसे आप उल्लंघन करेंगे ? आप कहते हैं कि जरूरी नही समझा गया। आप कहिए कि हो रहा है, लाएंगे, लेकिन यह आप कैसे कह सकते हैं ? संविधान का उल्लंघन कैसे करेंगे ?

अध्यक्ष महोदय : आजकल का जमाना है कि अगर आप सच बोलेंगे तो उस की इतनी कदर नही है। आप उसी तरह कह दीजिए कि हिन्दी में भी आ जायेगा।

श्री भोला पास्वान शास्त्री : मैंने यह नही कहा कि हिन्दी मे नही आना चाहिए।

अध्यक्ष महोदय : आप सच बोले, उसे वह पसद नही करते। आप बोलिए कि ठीक है, हिन्दी मे आ जायगा।

श्री भोला पस्वान शास्त्री : मैंने कहा है कि हिन्दी मे आना चाहिए। जहा तक सिद्धान्त का सवाल है, मैं माननीय सदस्य से एग्री करता हूं।

SHRI SEZHIYAN (Kumbakonam): The hon. Minister said that he had received the notifications on the 29th July....

MR. SPEAKER: He has stated the factual position.

SHRI SEZHIYAN: Did they inquire from the officials of the Gujarat Government why they had delayed the sending of these till that date? Did hey get any clarification from them?

MR. SPEAKER: Let him not be so strict.

NOTIFICATION UNDER GUJARAT PRIVATE FORESTS (ACQUISITION) ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): Sir, I beg to lay on the Table a copy of the Hindi version of the Gujarat Private Forests (Acquisition) Rules, 1974 published in Notification No. GHKH-51; 74-PRF-1973-74-354—P in Gujarat Government Gazette dated the 4th April, 1974, under Sub-Section (1) of Section 22 of the Gujarat Private Forests (Acquisition) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat [*Placed in Library See* No LT-8367/74]

श्री ज्योतिर्मय बसु : यह गलत काम किया है। वह आर्डर 9 फरवरी, 1974 का है और आज दो सितम्बर हो गया, करीब 7 महीने होने वाले है।

Why was he there sleeping over this

अध्यक्ष महोदय : 7 महीने में क्या हो सकता है ?

श्री ज्योतिर्मय बसु : 7 महीने मे बच्चा नही हो सकता है, यह तो मालूम है ...

अध्यक्ष महोदय : एक साल तक हो जाता है। 7 महीने हुए है, पांच महीने और रहते है एक साल पूरा होने मे।

श्री ज्योतिर्मय बसु : यह आप कैसे कहते हैं ?

MR SPEAKER: I am not here only to say 'Yes' to whatever he likes. I have to give my suggestions also.

ANNUAL REPORTS AND AUDITED ACCOUNTS OF PUNJAB AGRO-INDUSTRIES CORPORATION LTD., CHANDIGARH, MYSORE STORE AGRO-INDUSTRIES CORPORATION LTD, BANGALORE AND HIMACHAL PRADESH AGRO-INDUSTRIES CORPORATION LTD., SIMLA, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy each of the following Reports (Hindi and English

[Shri Annasasaheb P. Shinde]

versions) under sub-section(1) of section 619A of the Companies Act, 156.—

(i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1971-72 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon

(ii) Anual Report of the Mysore State Agio-Industries Corporation Limited, Bangalore, for the year 1972-73 along with the Audited Accounts to the comments of the Comptroller and Auditor-General thereon,

(iii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limied Simla, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon,

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (1) above

[*Placed in Library See* No LT-8368/74]

SHRI JYOTIRMOY BOSU The first report to be laid under this item is that of the Punjab Agro-Industries Corporation Limited, Chandigarh for the year 1971-72, the second report relates to the year 1972-73 and the third report relates to the year 1972-73 and that is in respect of the Himachal Pradesh Agro Industries Corporation Limited Simla What was Mr Shinde doing there? Did he go to sleep, Sir?

SHRI SEZHIYAN (Kumbakunam) He has given the reasons already

SHRI JYOTIRMOY BOSU: I do not accept the reasons

SHRI ANNASAHEB P. SHINDE: I have explained the reasons.

SHRI JYOTIRMOY BOSU I do not accept the reasons

ANNUAL ACCOUNTS AND AUDIT REPORT OF PARADEEP PORT TRUST FOR 1972-73

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND) On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table a copy of the Annual Accounts of the Paradip Port Trust for the year 1972-73 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act 1963 [*Placed in Library See* No LT-8369/74]

SHRI JYOTIRMOY BOSU Here too, it relates to the year 1972 73

---

12 21 hrs

STATEMENT RE OWNERSHIP OF LAND BELOW THE SEA WITHIN TERRITORIAL WATERS

MR SPEAKER Now, Mr Gokhale is to make a statement

श्री मधु लिमये : (बांका) : मेरा व्यवस्था का प्रश्न है कि यह किस प्रक्रिया, किस नियम के तहत हो रहा है ? क्या यह 372 के तहत है ? क्या यह डायरेक्शन 115 के तहत है ? यदि ऐसा है तो मेरा पहले होना चाहिए। (व्यवधान) आप बीच में क्यों बोलते हैं ? मैं एक एक नियम को लेकर बोल रहा हूं । अभी खत्म करता हूं ।

क्या यह 357 के तहत है—व्यक्तिगत स्पष्टीकरण ? अगर व्यक्तिगत स्पष्टीकरण है तो 115 (बी) डायरेक्शन का देख लीजिए ।